

ITEM NO.13

Court 3 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30466/2018

(Arising out of impugned final judgment and order dated 27-02-2017 in WA No. 64053/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY (DEAD) THR. LRS. & ORS.

Respondent(s)

(IA No. 156351/2018 - CONDONATION OF DELAY IN FILING

IA No. 156354/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 04-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Aftab Ali Khan, AOR
Mr. Mohd. Suhail, Adv.
Mr. M.Z. Chaudhary, Adv.
Mr. Ali Safeer Farooqi, Adv.
Mr. Shadab Hussain Khan, Adv.
Mr. Mumtaz Hussain, Adv.
Mr. Arvind Kumar Knava, Adv.

Ms. Garima Prashad, Sr. Adv./AAG
Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

Mr. Vikram Singh Kushwaha, Adv.
Mr. Roopenshu Pratap Singh, Adv.
Mr. Vishwa Pal Singh, AOR

Mr. M. M. Kashyap, AOR
Mr. Ilin Saraswat, Adv
Ms. Swati Jain, Adv.
Ms. Asmita Kumar, Adv.
Ms. Ilma Saifi, Adv.
Ms. Bhanu Priya Sharma, Adv.
Ms. Anita Yadav, Adv

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

In the meantime, the operation of the impugned order shall remain stayed.

List this matter in the fourth week of July, 2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)